

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2945
ANSWERED ON:14.03.2013
HIGH COURT BENCHES
Kishor Shri Kamal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether various State Governments have submitted proposals for establishment of High Court benches in their respective States particularly in Bahraich in Uttar Pradesh;
- (b) if so, the details thereof;
- (c) the time by which the said benches are likely to be established; and
- (d) the steps taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) Four proposals for establishing Benches of High Courts have been received from the State Governments. The status of these proposals is as under:

(i) Proposal received from the State Government of Karnataka for establishing two Permanent Benches of Karnataka High Court at Dharwad and Gulbarga has the consent both of the State Government and Chief Justice of the Karnataka High Court. This has been processed for seeking approval of the President on the advice of the Union Cabinet.

(ii) Proposal received from the State Government of West Bengal for establishment of Circuit Bench of the Calcutta High Court at Jalpaiguri has the consent both of the State Government and Chief Justice of the Calcutta High Court. This has been processed pending the communication from Calcutta High Court which has been requested to indicate the date of operationalization of the Circuit Bench.

(iii) Proposal received from the State Government of Kerala for setting up a Bench of Kerala High Court at Thiruvananthapuram, has not been agreed to by the Chief Justice of the High Court of Kerala.

(iv) Proposal received from the State Government of Himachal Pradesh for establishment of a Bench of Himachal Pradesh High Court at Dharamsala, has not been agreed to by the Chief Justice of the High Court of Himachal Pradesh.

Setting up of Benches of a High Court is considered by the Government of India after receipt of a complete proposal from the State Government, which has to have the consent of the Chief Justice of the concerned High Court and the Governor of the State. No proposal has been received from the Government of Uttar Pradesh to establish a Bench of Allahabad High Court at Bahraich.